

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF EMI INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	EMI INFRASTRUCTURE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	14/01/2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45208TN2008PTC066054
5.	Address of the registered office and principal office (if any) of corporate debtor	Current Regd Office Address: P No.19B Thirunavukkarasu Street, Kamarajapuram, Selaiyr Tambaram Chennai Tn 600073 Previous Regd Office Address: FLAT NO. S2; 2ND FLOOR; “LA CLIFF”; PLOT NO. 11; V. O. C. STREET; RAJAKILPAK KAM; CHENNAI; Kancheepuram; Tamil Nadu; 600073; India
6.	Insolvency commencement date in respect of corporate debtor	01 st February 2023 Copy of the order received on 02.02.2023
7.	Estimated date of closure of insolvency resolution process	30 th July 2023 - (180 days from of Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Mathur Sabhpathy Viswanathan IBBI/IPA-001/IP-P00674/2017-18/11148
9.	Address and e-mail of the interim resolution professional, as registered with the Board	15/35, Musafar Jung Bahadur Street, Triplicane, Chennai – 600 005. msv8200@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	15/35, Musafar Jung Bahadur Street, Triplicane, Chennai – 600 005. cirp.emi@gmail.com
11.	Last date for submission of claims	15 th February 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: https://www.ibbi.gov.in/home/downloads b) Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **the EMI INFRASTRUCTURE PRIVATE LIMITED** on **01st February 2023**.

The creditors of **EMI INFRASTRUCTURE PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **15th February 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Mathur Sabhapathy Viswanathan

Name and Signature of Interim Resolution Professional :

Date: 03/02/2023

Place: Chennai

MATHUR SABHAPATHY VISWANATHAN, B. Com., LL.B.,
Registered Insolvency Professional
Reg. No: IBBI/IPA-001/IP-P00674/2017-2018/11148
15/35, Musafar Jung Bahadur Street,
Triplicane, Chennai-600 005, Tamil Nadu
Cell: 9884085514 E-Mail:msv8200@gmail.com

யாழ்ப்பாணத்தில் பேரணி நடந்த காட்சி.

இலங்கை சுதந்திர தின கொண்டாட்டம்:

யாழ்ப்பாணத்தில் கறுப்பு கொடி ஏற்றி போராட்டம்

கொழும்பு, பிப். 4- கொண்டாடப்பட்டது. தலை இலங்கையில் 75-வது நகர் கொழும்பில் உள்ள சுதந்திர தின விழா இன்று காலிமுக திடலில் பிரதான

கொண்டாட்ட நிகழ்ச்சிகள் நடந்தது.

அதிபர் ரணில் விசுவசிங்கே, பிரதமர் தினேக் குணவர்தன, மந்திரிகள் ராணுவ அதிகாரிகள் கலந்து கொண்டனர். சுதந்திர தின விழாவில் ராணுவ வீரர்கள், ராணுவ வானங்கள் அணிவகுப்பு நடந்தது.

கறுப்பு கொடி

இதற்கிடையே தமிழர்களுக்கு தன்னாட்சி அளிக்காததை கண்டித்து தமிழர்கள் வசிக்கும் வடக்கு கிழக்கு மாகாணங்களில் கறுப்பு கொடி ஏற்றி போராட்டங்கள் நடந்து வரிகளில் கறுப்பு கொடியை ஏற்றி தங்களது எதிர்ப்பை தெரிவித்தனர்.

யாழ்ப்பாண பல்கலைக் கழகத்தில் கறுப்புக் கொடி ஏற்றப்பட்டது. இன்றைய தினத்தை கறுப்பு தினமாக பிரகடனப்படுத்தப்பட்டுள்ளதாக தெரிவித்துள்ளனர்.

யாழ்ப்பாண பல்கலைக் கழக மாணவர்கள் மற்றும் சிவில் அமைப்புகள் எதிர்ப்பு பேரணி நடத்தினர். பல்கலைக்கழக மாணவர்கள், சிவில் அமைப்புகள், அரசியல் பிரமுகர்கள் மற்றும் பொதுமக்கள் என பலர் கலந்து கொண்டனர்.

பேரணிக்கு ஆதரவாக வர்த்தகர்கள் தங்களது கடைகளை அடைத்தனர். யாழ்ப்பாணம் மாவட்டம் முழுவதும் கடைகள் அனைத்தும் மூடப்பட்டன. இதனால் சாலைகள் வெறிச்சோடி காணப்பட்டன.

படிவம் ஏ பொது அறிவிப்பு	
(திவால் நிலை மற்றும் இந்திய திவால் வாரிய (கார்ப்பரேட் நபர்களுக்கான திவால் தீர்மான நடைமுறை) விதிமுறைகள் 2016, விதி 9-ன் கீழ்) இளம்று இன்ஃப்ராஸ்ட்ரக்சர் பிரைவேட் லிமிடெட்டிற்கு கடன் வழங்கியவர்களின் கவனத்திற்கு	
தொடர்புடைய விவரங்கள்	
1. கார்ப்பரேட் கடனாளர் பெயர்	இளம்று இன்ஃப்ராஸ்ட்ரக்சர் பிரைவேட் லிமிடெட்.
2. கார்ப்பரேட் கடனாளர் துவக்கத் தேதி	14/01/2008
3. சந்த அதிகாரத்தில் கீழ் கார்ப்பரேட் கடனாளர் துவக்கம்/பதிவு	எம்பெனிகள் பதிவாளர் - சென்னை
4. கார்ப்பரேட் அடையாள எண்/ கார்ப்பரேட் கடனாளரின் வரம்பிற்குட்பட்ட அடையாள எண்	U45208TN2008PTCD66054
5. கார்ப்பரேட் கடனாளரின் பதிவு அலுவலக மற்றும் முன்னமை அலுவலக முகவரி (வேறு ஏதேனும் இருப்பின்)	முன்னமை பதிவு அலுவலக முகவரி: P No.198, திருவாரூர் தெரு. காமராஜபுரம், சென்னை, தம்பலம், சென்னை, தமிழ்நாடு - 600073. தற்போதைய பதிவு அலுவலக முகவரி: பிளாட் எண். S2, 2வது தளம், "லா கிளிஃப்", பிளாட் எண்.11, வ.உ.சி. தெரு. ராஜகீழ்ப்பக்கம், சென்னை, கால்கிபுரம், தமிழ்நாடு - 600073, இந்தியா.
6. கார்ப்பரேட் கடனாளரின் திவால் நிலை துவங்கப்பட்ட தேதி	01 பிப்ரவரி 2023 (உத்தரவு நகல் 02.02.23 அன்று பெறப்பட்டது)
7. திவால் தீர்மான நடைமுறை மூலம் உத்தேச தேதி	30 ஜூலை 2023 (திவால் நிலை துவங்கியது முதல் 180 நாட்கள்)
8. இடைக்கால தீர்மான நிபுணராக செயல்படும் திவால் நிபுணரின் பெயர் மற்றும் பதிவு எண்.	திரு.மாந்தூர் சபாதி வில்வநாதன் IBB/PA-001/PA-P00674/2017-18/11148
9. குழுவில் பதிவு செய்துள்ளபடி இடைக்கால தீர்மான நிபுணரின் முகவரி மற்றும் மின்னஞ்சல்	15/25, முசாப் ஐங் பகதூர் தெரு, திருவல்லிக்கேணி, சென்னை - 600 005. மின்னஞ்சல்: ms4200@gmail.com
10. தொடர்புடைய இடைக்கால தீர்மான நிபுணரின் முகவரி மற்றும் மின்னஞ்சல்	15/25, முசாப் ஐங் பகதூர் தெரு, திருவல்லிக்கேணி, சென்னை - 600 005. மின்னஞ்சல்: dr2.eminra@gmail.com
11. கோரிக்கைகள் சமர்ப்பிக்க உடைசி தேதி	15 பிப்ரவரி, 2023
12. பிரிவு 21, உப பிரிவு (B), உட்குழு (பி)ன் கீழ் கடன் வழங்கியவர்கள் வகை, வேறு ஏதேனும் இருப்பின் இடைக்கால தீர்மான நிபுணரால் உறுதி செய்யப்பட்டது	பொருத்தரது
13. வகைகள் கீழ் கடன் வழங்கியவர்களின் அங்கீகரிக்கப்பட்ட பிரதிதியாக அடையாளம் காட்டப்பட்ட திவால் நிபுணரின் பெயர் (ஒவ்வொரு வகையிலும் 3 பெயர்கள்)	பொருத்தரது
14. (அ) தொடர்புடைய படிவங்கள் மற்றும் (ஆ) அங்கீகரிக்கப்பட்ட பிரதிதியின் விவரங்கள் கிடைக்கும்	இணைய இணைப்பு : http://bbi.gov.in/home/downloads முகவரி : இல்லை

01 பிப்ரவரி, 2023 அன்று இளம்று இன்ஃப்ராஸ்ட்ரக்சர் பிரைவேட் லிமிடெட்டின் கார்ப்பரேட் திவால் தீர்மான நடைமுறையை துவங்க தேசிய திறமான உட்கத் தீர்ப்பாயம் உத்தரவிட்டுள்ளது என்று இதன்மூலம் அறிவிக்கப்படுகிறது. இளம்று இன்ஃப்ராஸ்ட்ரக்சர் பிரைவேட் லிமிடெட்டிற்கு கடன் வழங்கியவர்கள் வரிசை எண்.10க்கு ஒத்தே கொடுக்கப்பட்டுள்ள இடைக்கால தீர்மான நிபுணரின் முகவரிக்கு தங்கள் கோரிக்கைகளை ஆதரவுடன் 15 பிப்ரவரி, 2023 அன்றோ அல்லது அதற்கு முன்னதாகவே சமர்ப்பிக்கும்படி கேட்டுக்கொள்ளப்படுகிறார்கள். நிதி கடன் வழங்கியவர்கள் ஆதரவுகளுடன் பின்னது மூலம் மட்டுமே தங்களின் கோரிக்கைகளை சமர்ப்பிக்க வேண்டும். இதர கடன் வழங்கியவர்கள் ஆதரவுகளுடன் கூடிய தங்களது கோரிக்கைகளை நேரடியாகவே, தபால் மூலமாகவே அல்லது பின்னது மூலமாகவே சமர்ப்பிக்கலாம். வரிசை எண்.12க்கு ஒத்தே பட்டியலிடப்பட்டுள்ள வகைகளுள்ள ஒரு நிதி கடன் வழங்கியவர் வரிசை எண்.13க்கு ஒத்தே பட்டியலிடப்பட்டுள்ள முன்பு திவால் நிபுணரின் ஒருவரை அங்கீகரிக்கப்பட்ட பிரதிதியாக குறிப்பிடலாம். அவர் படிவம் சி-6ல் உள்ள அங்கீகரிக்கப்பட்ட பிரதிதியாக செயல்படுவார். தவறான சான்றுகளை சமர்ப்பித்தல் அபராதம் விதிக்கப்படும். தாள் : 04/02/2023

மாந்தூர் சபாதி வில்வநாதன் பெயர் மற்றும் இடைக்கால தீர்மான நிபுணரின் லைபெரட்டி



STATEMENT OF UNAI

Particulars

Revenue from Operations
Net Profit for the Period (before Tax and Exceptional items)
Net Profit for the Period before tax (after Exceptional items)
Net Profit for the Period after tax (after Exceptional items)
Total Comprehensive Income for the Period
Equity Share Capital
Other Equity
Earnings Per Equity Share (of Re. 1/- each)
Basic
Diluted

Note: The above is an extract of the financial statements in accordance with the Disclosure Requirements) Regd. Company Act, 2013. For more details, please refer to the financial results for the quarter ended 31st January 2023 at <https://www.bseindia.com> and the financial results for the quarter ended 31st January 2023.

Place: Mumbai
Date: 3 February 2023

LLP
03, Vinayaga Plastic St,
Tamil Nadu-600095

mail.com

registration under
XI
Companies Act, 2013 and rule
Register) Rules, 2014]

of sub-section (2) of section
ation has been made to the
ntre (CRC), Indian Institute
8, Sector 5, IMT Manesar,
de- 122050. that NDR
ity may be registered under
Act 2013, as a company

are as follows:
ehouses, container freight
d cold storages, to carry on
custodians and to provide
les, things of all kinds and

articles of association of the
the office at FIRST FLOOR,
STIC STREET, PALLAVAN
MIL NADU-600095.

objecting to this application
ing to the Registrar at The
dian Institute of Corporate
r 5, IMT Manesar, District
0., within twenty-one days
with a copy to the company

Name(s) of Applicant
DEVIREDDY SUJAIANAND
AIDU AMRUTESH REDDY

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**FOR THE ATTENTION OF THE CREDITORS OF
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RELEVANT PARTICULARS	
1. Name of the corporate debtor	EMI INFRASTRUCTURE PRIVATE LIMITED
2. Date of incorporation of the corporate debtor	14/01/2008
3. Authority under which corporate debtor is incorporated/registered	Registrar of Companies - Chennai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45208TN2008PTC066054
5. Address of the registered office and principal office (if any) of the corporate debtor	Previous Regd Office Address: P No.19B Thirunavukkarasu Street, Kamarajapuram, Selayur, Tambaram Chennai, TN - 600073. Current Regd Office Address: Flat No. S2, 2nd Floor, "La Cliff", Plot No.11, V. O. C. Street, Rajakilpakkam, Chennai, Kancheepuram, Tamil Nadu - 600073, India.
6. Insolvency commencement date in respect of the corporate debtor	01st February 2023 Copy of the order received on 02.02.2023
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9. Address and e-mail of the interim resolution professional, as registered with the Board	15/35, Musafa Jung Bahadur Street, Triplicane, Chennai - 600 005. msv8200@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	15/35, Musafa Jung Bahadur Street, Triplicane, Chennai - 600 005. cirp.emiinfra@gmail.com.
11. Last date for submission of claims	15th February 2023
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13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **EMI INFRASTRUCTURE PRIVATE LIMITED** on **01st February 2023**.

The creditors of **EMI INFRASTRUCTURE PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **15th February 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 04/02/2023
Place : Chennai
Mathur Sabhapathy Viswanathana
Name and Signature of Interim Resolution Professional

Shriram Finance Limited

Level-3, Wockhardt Towers, East Wing C-2 Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051;
Tel: 022 4241 0400, 022 4060 3100 ; Website: <http://www.shriramfinance.in>

Regd
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Particulars

Total income from operation
Net Profit for the period / year (Before Tax and Exceptional items)
Net Profit for the period / year (After Exceptional items)
Net Profit for the period / year (After Exceptional items)
Total Comprehensive Income for the period / year (Comprising profit / loss for the period / year (after tax) and comprehensive income (after tax))
Equity Share Capital
Other Equity (Excluding Reserve as shown in the Balance Sheet)
Earning per equity share (Face value of ₹1/- each)
Basic (Not Annualised)